

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSCivil Appeal No(s). 3303/2015

UNION OF INDIA

Appellant(s)

VERSUS

PANKAJ KUMAR SRIVASTAVA &amp; ANR.

Respondent(s)

(IA No. 6769/2022 - EXEMPTION FROM FILING AFFIDAVIT AND IA No.  
6768/2022 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)Date : 08-07-2024 This matter was called on for pronouncement of  
judgment today.

For Appellant(s) Mr. Shreekant Neelappa Terdal, AOR

Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Joby P. Varghese, AOR  
Mr. Rajnish Kumar Jha, Adv.Mr. Naresh Kaushik, Sr. Adv.  
Mr. Vardhman Kaushik, AOR  
Mr. Anand Singh, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR

Hon'ble Mr. Justice Abhay S. Oka pronounced the Non-Reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Pankaj Mithal.

The Appeal is disposed of in terms of the signed Non-Reportable judgment. The operative portion of the Non-Reportable judgment reads thus:

"15. Therefore, this is a fit case to exercise the jurisdiction of this Court under Article 142 of the Constitution of India by issuing the following directions:

a.The cases of respondent no.1 and the other

10 candidates belonging to the VI category who are above him in the merit list of CSE-2008 shall be considered for appointment against the backlog vacancies of PWD candidates either in IRS (IT) or in other service/branch;

b.Necessary action of giving appointments shall be taken within a period of three months from today. The appointments will be made prospectively. The appointees will not be entitled to the arrears of salary and the benefit of seniority, etc.;

c.Only for the purposes of retirement benefits, their services shall be counted from the date on which the last candidate of the VI category in CSE-2008 was given an appointment;

d.We make it clear that these directions have been issued as a one-time measure in the exercise of the jurisdiction of this Court under Article 142 of the Constitution of India, and the same shall not be treated as a precedent and

e.The appeal is disposed of with the above directions."

Pending applications also stand disposed of.

(ASHISH KONDLE)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)

[THE NON-REPORTABLE SIGNED JUDGMENT IS PLACED ON THE FILE]